

FORM G
INVITATION FOR EXPRESSION OF INTEREST
UNITED NEWS OF INDIA
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS | |
|-----------------------------|--|
| 1. | Name of the corporate debtor along with PAN/ CIN/ LLP No. |
| 2. | Address of the registered office |
| 3. | URL of website |
| 4. | Details of place where majority of fixed assets are located |
| 5. | Installed capacity of main products/ services |
| 6. | Quantity and value of main products/ services sold in last financial year |
| 7. | Number of employees/ workmen |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: |

UNITED NEWS OF INDIA
PAN: AAATU0641B
CIN: U92200DL1959NPL003169

9 Rafi Marg, New Delhi- 110001

<http://www.uniindia.com/>

Assets located in Delhi, Hyderabad, Bhopal, Bangalore, Nasik, Indore, Mumbai.

Note: Most of the Major Assets are Contingent/ Leasehold assets/ disputed assets, under various Litigations. Available details can be sought by the RP

The installed Capacity of the CD cannot be ascertained, but the CD is one of the oldest Multi-lingual News Agencies of the country, with approx 460 Subscribers

- Revenue from Operations as per Balance sheet for 2021-22: Rs 8,65,10,996
- Revenue from Operations as per Data provided by management for 2022-23: Rs 6.76 Crores (approx)
- No of Subscribers (Billed) : 460
- No of paying Subscribers: 380

Note: The audited Balance Sheet for the year ending March 2022 had not been approved in their AGM last year and the Balance sheets for the year ending March 2023 and CIRP Commencement Date are still not finalized.

Regular Employees: 196
Contractual Employees: 69

Details can be sought by Emailing:
cirp.unitednewsfindia@gmail.com
pujabahry@yahoo.com

Contact for any assistance: 9811071716
Pooja Bahry (Resolution Professional)

Details can be sought by Emailing:
cirp.unitednewsfindia@gmail.com
pujabahry@yahoo.com

Minimum conditions for Resolution applicants to approach the Resolution Professional of the Company with Resolution plans are mentioned below.

Following Resolution Applicants (Singly, Jointly or in Consortium) shall be eligible to express interest for submitting Resolution Plan: -

1. Have the necessary expertise in running an Industry/ business/ turnaround of stressed assets etc
2. Private/ Public Ltd. company, LLP, Body Corporate, PSUs, Individual Investor whether incorporated in India or outside India – Minimum Net Worth criteria of INR 200 Crores or having an Annual Turnover of Rs 400 Crore



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| | | <ul style="list-style-type: none"> In case the Resolution Applicants are from the News / Publishing / Media Sector, having more than 20 years experience in the News/ Publishing/ Media Industry then the COC would have the discretion of not to insist regarding having the above minimum Net Worth criteria/ Minimum Annual Turnover Criteria <p>3. Financial Institution (FI)/ Fund/ Private Equity(PE) Investor/ Any other similar Applicant – Minimum Assets under Management (AUM) or Funds Deployed or Committed funds available for investment of INR 350 crores as on 31.03.2023</p> <p>4. Consortium Investors are allowed and for calculating Net worth, a weighted average approach will be used for a Consortium of Investors to arrive at weighted net worth. In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium</p> <p>The above will be based on Audited Financial Statements/ as per the latest Available Financial statements</p> |
| 10. | Last date for receipt of expression of interest | 5 October 2023 |
| 11 | Date of issue of provisional list of prospective resolution applicants | 15 October 2023 |
| 12 | Last date for submission of objections to provisional list | 20 October 2023 |
| 13 | Process email id to submit EOI | cirp.unitednewsfindia@gmail.com |

IMPORTANT NOTE and DISCLOSURE :

- Please note that UNITED NEWS OF INDIA was incorporated in the year 1959 as a company with charitable objects under Section 25 of the Companies Act, 1956. Copies of the MOA and AOA of the Corporate Debtor can be obtained from the undersigned. A Resolution applicant seeking to acquire the shares of the Corporate Debtor or convert the Corporate Debtor from not for profit to a profit-making company shall be solely responsible for obtaining such approval as may be required for acquisition of shares or conversion, as the case may be, under applicable laws, including the extant FDI policy, in accordance with the provisions of the IBC
- Note:** The above Form G is subject to the further Extension of CIRP Period granted by the Honble NCLT, as the CIRP Period of 180 days is getting over on 15 November 2023. In case the said Extension is not granted by the Honble Adjudicating Authority, the RP/ COC reserves the right to change, update, amend, supplement, modify, add to, delay or otherwise annul or cease the EOI/ Bid Process at any point in time, without assigning any reason whatsoever.
- A process to invite resolution was initiated on 5th August 2023, however based on decision taken by Committee of Creditors a Second round for inviting EOI for submission of resolution plan has been initiated

Sd/-

Date and Place: 11 September 2023 at New Delhi

POOJA BAHRY

Resolution Professional of United News of India

IP Registration no.: IBBI/IPA-003/IP-N00007/2016-2017/10063;

AFA No AA3/10063/02/121223/300816 Valid till 12/12/2023

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